

- (6) The Appropriation (Vote on Account) Bill, 1971.  
 (7) The Imports and Exports (Control) Amendment Bill, 1971.  
 (8) The Orissa Appropriation (Vote on Account) Bill, 1971.  
 (9) The Orissa Appropriation Bill, 1971.  
 (10) The Mysore Appropriation (Vote on Account) Bill, 1971.  
 (11) The Mysore Appropriation Bill, 1971.  
 (12) The West Bengal Appropriation (Vote on Account) Bill, 1971.  
 (13) The West Bengal Appropriation Bill, 1971.

**CORRECTION OF ANSWER TO S. Q. NO. 131 DATED 16.11.70 RE. NON-UTILISATION OF N.D.M.C. HOTEL IN CHANAKYAPURI**

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU): In reply to part (c) of Starred Question No. 131 in the Lok Sabha asked by Shri Hardyal Devgun on the 16th November, 1970, it was stated that the New Delhi Municipal Committee invited tenders on five separate occasions for licensing of the hotel at Chanakyapuri. The Committee, in fact, invited tenders on six different occasions. The details of the tenders received on the sixth occasion are annexed.

*Statement*

S. No.	Name of the Party	Offer made	Remarks
1.	M/s Hotel President Delhi Gate, New Delhi.	(a) Rs. 12 lacs per annum if extensive additions and alterations are carried out at their cost. (b) Rs. 15 lacs per annum if extensive additions and alterations to make building fit for use as a Hostel etc. are carried out by the New Delhi Municipal Committee.	For entire building. —do—
2.	M/s. Flury's Swiss Confectionery Pvt. Ltd. 18, Park Street, Calcutta-16. (A subsidiary concern of M/s. Amin Chand Pyare Lai)	(a) Rs. 3 lacs for the 1st year starting from 1st September 1970. (b) Rs. 10 lacs per year for subsequent 5 years. (c) Rs. 15 lacs per year for subsequent 10 years. (d) Rs. 18 lacs per year for subsequent 10 years. (e) Rs. 21 lacs per year for balance 4 years.	—do— —do— —do— —do— —do—
3.	M/s. National Mineral Development Corporation	Rs. 2.50 p.m. per square ft.	For non-hotel use for the V and VI floors.

**STATEMENT RE. FINDINGS OF COMMISSION ON INCIDENTS IN RESPECT OF S.S.P. PROCESSION IN DELHI**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPTT. OF ELECTRONICS, DEPTT. OF ATOMIC ENERGY AND DEPTT. OF SCIENCE AND TECHNOLOGY (SHRI K. C. PANT): The House may recall that a Com-

mission, consisting of Shri Justice Alladi Kuppaswamy of the Andhra Pradesh High Court, had been appointed under the Commissions of Inquiry Act, 1952, to inquire into the incidents that had taken place in Delhi on 6th April, 1970, in connection with the procession taken out by the Samyukta Socialist Party. The report of the Commission has been received. The findings have been summarised by the Commission in Para 175 of the report and copies of it are laid on the Table of the House. The